

Visit report in compliance with order passed by Hon'ble NGT (WZ) Pune dated 10.05.2024 in the matter Misc. application No. 06/2024 (WZ) Mr. Prashant Dattatray Patil V/s. State of Maharashtra & others.

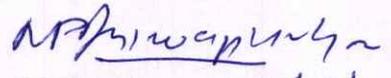
Hon'ble NGT (WZ) Pune passed an order dtd. 10.05.2024 and directed the MPCB to visit the site in question & submit a report as to whether respondent No. 7- Shivaji Mangal Karyalay is operating the marriage hall by that name without any consent & if yes, what action has been taken at their end. In compliance with said order undersigned along with Field Officer, Sub Regional Office, Akola visited Shivaji Mangal Karyalay, Telephone Colony, Malkapur, Distt. Buldhana on 15.05.2024 & conducted the verification.

The observations noted are as follows:-

1. No function on the day of visit i.e. on 15.05.2024 in the Hall was noticed and notice of closure on the entry gate is placed by the marriage hall. The copy of closure direction dated 20.06.2022 is annexed as an **Annexure-I**.
2. The MSEDCL and Chief officer Malkapur, Distt. Buldhana had disconnected the power and water supply of above-mentioned hall and same was confirmed. The email from MSEDCL dated 02.05.2023 in respect of disconnection of electricity supply is annexed as an **Annexure-II**.
3. From the verification of records, it seems that certain functions are still performed including marriages in the marriage hall without obtaining consent to operate from the M.P.C. Board And therefore it seems that marriage hall was not closed and is operated by using other alternative sources such as inverter/ Genset and water supply by tankers / borewells. Thus, the days of violation are 776 days from 04.01.2022 to 17.05.2023 & further from 12.08.2023 to 15.05.2024.
4. The said marriage hall has provided Sewage Treatment Plant of designed capacity of 5 KLD. Also, they have provided Hood arrangement to kitchen with stack. They have provided rainwater harvesting. They have provided composting facility for Solid waste within the premises. They have obtained NOC from CGWA for ground water extraction.

The marriage hall has applied for consent to operate to the MPC Board on 14.03.2024. The consent application is submitted to the MPC Board office Mumbai for further necessary action.


(N. P. Patil)
Field Officer,
MPC Board, Akola.


(M. D. Bhiwapurkar) 15/05/2024
Sub-Regional Officer,
MPC Board, Akola.

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE- AMRAVATI

Ph. No: (0721) 2563593
 Fax : (0721) 2563597
 Email:roamravati@mpcb.gov.in



Sahkar Surbhi"
 Bapatwadi, Near Vivekanand
 Colony, Amravati- 444606
 "Your service is our duty"

No. MPCB/CD/2206170003

Dtd. 20/06/2022

To,
 M/s. Shivaji Mangal Karyalay
 (Shri Chhatrapati Shivaji Pratishthan)
 Telephone Colony, Malkapur,
 Tal.-Malkapur, Dist.-Buldana.

Sub: - Closure Direction under Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 & 31 A of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref:** - 1) Order passed by Hon'ble NGT dtd. 08/05/2013 in the original application no. 37/2013 filed by Wassan Singh Vs State of Punjab.
 2) Orders passed by Hon'ble NGT in the original application no 400/2017 titled as Westend Green Farms Society Vs Union of India & Ors.
 3) Mechanism / Guidelines for control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets etc. prepared by Central Pollution Control Board.
 4) Directions u/s 33 A of the Water (P and CP) Act, 1974, u/s 31 A of the Air (P and CP) Act, 1981 r/w Solid Waste Management Rules, 2016- and Noise Pollution (Regulation and Control) Rules, 2000 as amended from time to time issued by MPCB vide letter dtd. MPCB/RO/AMT/112/1200 dtd.27.07.2017.
 5) Board official visit dtd. 12/11/2021.
 6) Show Cause Notice issued vide letter no. MPCB/SCN/2112210008 dtd. 05/01/2022.
 8) Visit of Board officials on 10/02/2022.
 9) Verification report submitted by Sub-Regional Officer Akola w.r.t. SCN issued through legal action on 24/02/2022.
 10) Approval for issuance of Closure Directions received from competent authorities, M.P.C.B, H.Q. Mumbai through legal module on 06/06/2022.

WHEREAS, the Maharashtra Pollution Control Board grants Consent to Operate under section 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016, and it is mandatory on your part to comply the consent conditions scrupulously and provide adequate pollution control systems to achieve prescribed standards.

AND WHEREAS, It is obligatory and mandatory on your part to obtain Consent under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 for running your activity at aforesaid location. But till date you have not applied to obtain Consent to Operate at M.P.C.Board.

AND WHEREAS, Hon'ble National Green Tribunal, Principal Bench, New Delhi in the Original Application no. 37/2013 filed by Wassan Singh Vs. State of Punjab have passed an

Order no. 4 that SPCB shall seal the units those are in operation without obtaining consent from State Pollution Control Board (SPCB) vide above cited ref. no. 1.

AND WHEREAS, Board Officials visited your Marriage/function hall on 12/11/2021 observed non compliances. Hence, this office has issued Show Cause Notice to your Marriage/function hall vide letter cited at ref. no. 6.

AND WHEREAS, officials from SRO Akola again visited your Marriage/function hall on 10/02/2022 and observed non-compliances such as you have not obtained NOC from CGWA for ground water extraction. You have not provided ETP for the treatment of effluent arising from your Marriage/function hall activities. You have not taken any step for rainwater harvesting. You have not provided Air pollution control systems to kitchen. You have not provided waste segregation facility, organic waste converter.

AND WHEREAS, in accordance with above Non-Compliances this office has submitted detail proposal through legal module at M.P.C.B., H.Q., Mumbai. Accordingly, this office has received the approval from competent authorities from M.P.C.B., H.Q., Mumbai to issue Closure Directions to your Marriage/function hall.

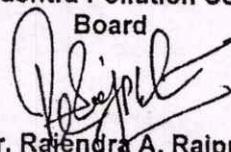
AND WHEREAS, above non compliances shows your negligent attitude towards implementation of Mechanism / Guidelines for control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets etc. prepared by Central Pollution Control Board, Environmental Laws and negligence towards the control of pollution and Environment Protection and you are knowingly & willingly causing the damages to the Environment in the nearby area.

AND WHEREAS, you have violated the provision of Water (P & CP) Act, 1974 & Air (P & CP) Act, 1981.

NOW THEREFORE, in exercise of power conferred upon me under Section 33 A of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31 A of the Air (Prevention & Control of Pollution) Act, 1981 I, **Regional officer** hereby direct you to close down your manufacturing activity forthwith. The competent authorities are directed to disconnect electricity & water supply of your marriage and function hall.

This is issued with the approval of Competent Authority.

For & behalf of the
Maharashtra Pollution Control
Board


(Dr. Rajendra A. Rajput)
Regional Officer

Copy submitted for information to:-
The Member Secretary, M.P.C. Board, Mumbai.

Copy submitted to:-
1. Principal Scientific Officer (PSO), M.P.C. Board, Mumbai.
2. Law Officer (P & L Divn), M.P.C. Board, Mumbai.

Copy f.w.c. to :-

1. Executive Engineer, (O & M), MSED Co. Ltd, Malkapur.
- They are directed to disconnect the electric supply of M/s. Shivaji Mangal Karyalay (Shri Chhatrapati Shivaji Pratishtan) Telephone Colony, Malkapur, Tal.-Malkapur, Dist.-Buldana immediately and report the compliance to this office with immediate effect. These directions are issued under the provisions of Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and Section 31 A of Air (Prevention & Control of Pollution) Act, 1981.

Copy f.w.c. to :-

2. Nagar Parishad Malkapur, Dist.-Buldana.
- They are directed to disconnect the Water supply of M/s. Shivaji Mangal Karyalay (Shri Chhatrapati Shivaji Pratishtan) Telephone Colony, Malkapur, Tal.-Malkapur, Dist.-Buldana immediately and report the compliance to this office with immediate effect. These directions are issued under the provisions of Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and Section 31 A of Air (Prevention & Control of Pollution) Act, 1981.

Copy to: - Sub-Regional Officer Akola: He is directed to serve these directions to the industry and concerned authorities as above and keep the follow up and ensure the compliance.

For & behalf of the
Maharashtra Pollution Control
Board


(Dr. Rajendra A. Rajput)
Regional Officer

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Closure Direction under Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 & 31A of the Air (Prevention & Control of Pollution) Act 1981

SDO MALKAPUR <dyee288725@gmail.com>

Tue 02-05-2023 10:38

To: SRO Akola <sroakola@mpcb.gov.in>

Ref No:1. MPCB/CD/2206170002 Dated: 20.06.2022
2. MPCB/CD/2206170003 Dated: 20.06.2022
3. MPCB/CD/2210310001 Dated: 31.10.2022

With respect to the above subject & Orders as per references Supply of the Following 3 Consumer Disconnected as per the Order received from MPCB Board on dated 02.05.2023 name as follows :

1. M/s Lions Club Hall Telephone Colony Malkapur
- 2.M/s Shivaji Mangal Karyalay (Shri Chhatrapati Shivaji Pratisthan) Telephone Colony Malkapur
- 3.M/s Bhatrumandal 40 Bigha Malkapur.

Thanks & Regards

**DY.EXECUTIVE ENGINEER
M.S.E.D.C.L. MALKAPUR SUB-DIVISION**